



महाराष्ट्र MAHARASHTRA

2025

66AB 013735

प्रधान मुद्रांक कार्यालय, मुंबई  
प.मु.वि.क्र. ८००००२३  
13 NOV 2025  
सक्षम अधिकारी



**AFFIDAVIT**

श्री. विनायक जाधव

I, SHRI YUVRAJ ANANDA LOKARE, Deputy Commissioner of State Tax (MUM-NOD-E-0203) Nariman Point\_501, Nodal Division-2, Mumbai. currently working at the Office at Cabin No.A-1,A-Wing, 5th floor, Old Building, GST Bhavan, Mazgaon, Mumbai-400 010, do solemnly affirm and state as follows:

1. M/s. Jumar Solutions Private Limited (GSTIN: 27AAECJ7027M1Z7) having [CIN: U74999MH2019PTC333837], the Corporate Debtor was, at the insolvency commencement date, being the day of 18.11.2025 actually indebted to me in the sum of Rs. 12979548/- (Ascertained Tax along with interest and penalty as per Parameters communicated by Economic Intelligence Unit on PRAISE PORTAL of Department of Goods and Services Tax, Government of Maharashtra under MGST/CGST Act, 2017 ).

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

*(Handwritten signature)*

19 NOV 2025

000254

जॉइंट-9 Annexure

फॉर्म प्रमाणपत्रासाठी Only for Affidavit

Adv. Amol V. Waje  
Adv High Court Bombay  
M.A.L.L.B. Sewree Court,  
Mumbai-400015

सुद्धांक विकत घेणाऱ्याचे नाव \_\_\_\_\_

सुद्धांक विकत घेणाऱ्याचे रहिवाशी पत्ता \_\_\_\_\_

सुद्धांक विक्रीबाबतची नोंद वही अनु. क्रमांक \_\_\_\_\_ दिनांक \_\_\_\_\_

सुद्धांक विकत घेणाऱ्याची सही परवानाधारक सुद्धांक विक्रीच्याची सही

परमाना क्रमांक : 6000023

सुद्धांक विक्रीचे नाव/पत्ता : माझगाव कोर्ट बार असोसिएशन

माझगाव मध्यवर्ती न्यायालय, (सध्या देवती सिटी निवोल व लेशन कोर्ट ह्या मॉरेसरात)

माझगाव, मुंबई - 400 090.

आसक्त्या कायदासमोर/न्यायालयासमोर प्रतिज्ञात दावत करणेश्यही सुद्धांक वजराचा असण्याचा नाही. (अंमल आदेश दि. 09/06/2008; मुंबई)

ज्या कारणासाठी ज्यांनी सुद्धांक खरेदी केला त्यांनी त्याच कारणासाठी सुद्धांक खरेदी केल्यापासून दमिस्त्यात वापरणे बंधनकारक आहे.

6688 013735

13 NOV 2025

SUDHIR P. KOTAK B.A.L.L.B. ★ OF INDIA ★

Gr. Mumbai & Maharashtra

REG. NO. 16046

★ NOTARY GOVT. OF INDIA ★

SUDHIR P. KOTAK

Gr. Mumbai & Maharashtra

REG. NO. 16046

- i) Parameters along with Tax Risk Communicated by Economic Intelligence Unit on PRAISE PORTAL of Department of Goods and Services Tax, Government of Maharashtra for Scrutiny of Returns for the F.Y.2020-21,2022-23 & 2023-24 under MGST/CGST/IGST Act, 2017 on PRAISE Portal.
- ii) Notice in FORM GST ASMT-10 under MGST/CGST/IGST Act, 2017 in case of M/s. Jumar Solutions Private Limited (GSTIN: 27AAECJ7027M1Z7) is issued for Scrutiny of Returns for the period 2022-23 under MGST Act, 2017.

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Mumbai on 12<sup>th</sup> day of February 2026.

(YUVARAJ ANANDA LOKARE)  
Deputy Commissioner of State Tax,  
(MUM-NOD-E-0203) Nariman  
Point\_501. Nodal Division-02,  
Mumbai.

DEPONENT.

**BEFORE ME**

**SUDHIR P. KOTAK**  
12-02-2026, B.A.L.L.B.  
ADVOCATE HIGH COURT  
(Notary Greater Mumbai-Maharashtra)  
Reg. No 16046



**FORM B**  
**Proof Of Claim By Operational Creditors Except Workmen And Employees**  
(Under Regulation 16 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

Date. 12.02.2026

To,  
Shri.Pankoj Lunawat,  
(P LUNAWAT & ASSOCIATES)  
Liquidator,  
Insolvency Professional  
(Registration No.IBBI/PA-001/IP-00066/2017-18/10152)  
Everest House, Unit No. 8C, 8th Floor,  
46C, Jawaharlal Nehru Road,  
Kolkata - 700071.  
IBBI Registration No: IBBI/IPA-001/IP-P00066/2017-18/10152  
Email- [plunawatca@gmail.com](mailto:plunawatca@gmail.com)

From  
**YUVARAJ ANANDA LOKARE**  
Deputy Commissioner of State Tax (MUM-NOD-E-0203),  
Nariman Point\_501, Nodal Division-02, Cabin No-A-01, 5th Floor, Old Building,  
GST Bhavan, Mazgaon, Mumbai- 400010

**Subject: Submission of proof of claim in Form-B in respect of the voluntary liquidation of M/s. Jumar Solutions Private Limited (GSTIN: 27AAECJ7027M1Z7) u/s. 59 the Insolvency and Bankruptcy Code, 2016.**

Respected Sir,

I Shri.Yuvaraj Ananda Lokare, Deputy Commissioner of State Tax (MUM-NOD-E-0203) Nariman Point\_501, Nodal Division-2, Mumbai, Department of Goods and Services Tax, Government of Maharashtra hereby submits this proof of claim IN FORM-B of outstanding statutory ascertained Tax along with interest of Rs. **12979548/-** in respect of the Voluntary Liquidation Process u/s. 59 of the Insolvency and Bankruptcy Code,2016. in case of **M/s. Jumar Solutions Private Limited (GSTIN: 27AAECJ7027M1Z7)**. The details for the same are set out below:

Particulars	
• Name of operational creditor (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Office of the, Deputy Commissioner of State Tax (MUM-NOD-E-0203), Nariman Point_501, Nodal Division -02, GST Bhavan Mazgaon, Mumbai-400010 Department of Goods and Services Tax, Government of Maharashtra.
• Address of operational creditor for correspondence	Deputy Commissioner of State Tax (MUM-NOD-E-0203), Nariman Point_501,Nodal Division -02, GST Bhavan Mazgaon, Mumbai-400010 Cabin No-A-01, 5th Floor, Old Building, GST Bhavan, Mazgaon, Mumbai- 400010 Email: <a href="mailto:lokare.ya@mahagst.gov.in">lokare.ya@mahagst.gov.in</a> & <a href="mailto:dce813n2@gmail.com">dce813n2@gmail.com</a>



*lokare*

<ul style="list-style-type: none"> <li>TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT VOLUNTARY LIQUIDATION PROCESS COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM</li> </ul>	<b>Tax Liability for the period 2020-21</b>	<b>Parameter-73 Output Tax Deficit (GSTR 1 Vs GSTR 3B)</b>				
	Particulars	IGST	CGST	SGST	CE SS	TOTAL
	Tax	447000	0	0		447000
	Interest u/s 50 of CGST/MGST Act, 2017	461598	0	0		461598
	Penalty u/s 74 (9) of CGST/MGST Act, 2017	111750	0	0		111750
	Total Tax Liability	1020348	0	0		1020348
	<b>Total Tax Liability for the period 2022-23</b>	<b>ALL Parameters(70 , 77&amp; 80 )</b>				
	Particulars	IGST	CGST	SGST	CE SS	TOTAL
	Tax	5940538	24650	24650		5989838
	Interest u/s 50 of CGST/MGST Act, 2017	3995948	23171	23171		4042290
	Penalty u/s 73 (9) of CGST/MGST Act, 2017	594054	2465	2465		598984
	Total Tax Liability	10530539	50286	50286		10631111
	<b>Total Tax Liability for the period 2023-24</b>	<b>ALL Parameters(73,77 &amp; 80)</b>				
Particulars	IGST	CGST	SGST	CES S	TOTAL	
Tax	833882	0	0		833882	
Interest u/s 50 of CGST/MGST Act, 2017	410818	0	0		410818	
Penalty u/s 73 (9) of CGST/MGST Act, 2017	83388	0	0		83388	
Total Tax Liability	1328088	0	0		1328088	
<b>Total Tax Liability for the period 2020-21, 2022-23 &amp; 2023-24)</b>						
Particulars	IGST	CGST	SGST	CE SS	TOTAL	
Tax	7221420	24650	24650		7270720	
Interest u/s 50 of CGST/MGST Act, 2017	4868364	23171	23171		4914706	
Penalty u/s 73 (9) of CGST/MGST Act, 2017	789192	2465	2465		794122	
Total Tax Liability	12878976	50286	50286		12979548	
<ul style="list-style-type: none"> <li>Details of any dispute as well as the record of pendency or order of suit or arbitration proceedings</li> </ul>						
<ul style="list-style-type: none"> <li>Details of how and when debt incurred</li> </ul>	Copy of Scrutiny Parameters along with Tax Risk as communicated by Economic Intelligence Unit on PRAISE PORTAL for the F.Y. 2020-21, F.Y., 2022-23 & 2023-24, Copy of Notice in FORM GST ASMT-10 for F.Y. 2022-2023 are attached herewith.					
<ul style="list-style-type: none"> <li>Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim</li> </ul>	Balance in Electronic Cash Ledger is of Rs.8517745/- Balance in Electronic Credit Ledger is of Rs.134100/-					
<ul style="list-style-type: none"> <li>DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT</li> </ul>						



	PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	
•	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM	
Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]		
Name in BLOCK LETTERS: YUVARAJ ANANDA LOKARE		
Position with or in relation to creditor: Deputy Commissioner of State Tax (MUM-NOD-E-0203) Nariman Point_501,Nodal Division-02, Mumbai.		
Address of person signing: Office of the,Deputy Commissioner of State Tax (MUM-NOD-E-0203), Nariman Point_501,Nodal Division-02, GST Bhavan, Mazgaon, Mumbai- 400010 Cabin No-A-01, 5th Floor, Old Building, GST Bhavan, Mazgaon, Mumbai- 400010		

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

*Yuvraj Ananda Lokare*

